

and English versions):-

- (1) Memorandum of Understanding for the year 1992-93 between the Manganese Ore (India) Limited and the Ministry of Steel.
[Placed in Library See No.LT2029/92]
- (2) Memorandum of Understanding for the year 1992-93 between the Ferro Scrap Nigam Limited and the Ministry of Steel.
[Placed in Library, See No.LT2030/92]
- (3) Memorandum of Undertaking for the year 1992-93 between the Metal Scrap Trade Corporation Limited and the Ministry of Steel.
[Placed in Library See No. LT2031/92]
- (4) Memorandum of Undertaking for the year 1992-93 between the Sponge Iron India Limited and the Ministry of Steel.
[Placed in Library. See No.LT2032/92]
- (5) Memorandum of Understanding for the year 1992-93 between the national Mineral Development Corporation Limited and the Ministry of Steel.
[Placed in Library. See No.LT2033/92]
- (6) Memorandum of Understanding for the year 1992-93 between the Kudremukh Iron Ore Company Limited and the Ministry of Steel.
[Placed in Library. See No. LT2034/92]
- (7) Memorandum of Understanding for the year 1992-93 between the metallurgical and Engineering Consultants (India) Limited and the Ministry of Steel.
[Placed in Library. See No. LT2035/92]

- (8) Memorandum of Understanding for the year 1992-93 between the Steel Authority Limited and the Ministry of Steel.
[Placed in Library. See No LT2036/92]

Notification under water (Prevention and Control of Pollution) Act.

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): On behalf of Shri Kamal Nath, I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) issued under section 61 of the Water (Prevention and Control of Pollution) Act, 1974:-

- (1) S.O.813 (E) published in Gazette of India dated the 2nd December, 1991 regarding supersession of the Central Pollution Control Board WHETHER THE UYJHNB7 for a period of one month and directing that Shri A.K.Bhattacharya, Project Director, Ganga Project Directorate shall exercise all the powers, performed and discharged by the Central Pollution Control Board.
- (2) S.O. 814(E) published in Gazette of India dated the 2nd December, 1991 regarding constitution of the Central Pollution Control Board.
[Placed in Library. See No LT2037/92]

Memorandum of Understanding for 1992-93 between Bharat Aluminium Company Limited and Ministry of Mines etc.

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE

MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRIRANGARAJAN KUMARAMANGALAM): On behalf of Shri Balram Singh Yadav, I beg to lay on the Table a copy each of the following papers (Hindi and English versions)-

- (1) Memorandum of Understanding for the year 1992-93 between the Bharat Aluminium Company Limited and the Ministry of Mines. [Placed in Library. See No. LT2038/92]
- (2) Memorandum of Understanding for the year 1992-93 between the Hindustan Copper Limited and the Ministry of Mines. [Placed in Library See No. LT2039/92]
- (3) Memorandum of Understanding for the year 1992-93 between the Hindustan Zinc Limited and the Ministry of Mines, Government of India. [Placed in Library See LT No2040/92]

Notification under Finance Act, 1979

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRIRANGARAJAN

KUMARAMANGALAM): On behalf of Shri Rameshwar Thakur, I beg to lay on the Table a copy of the Notification No. G.S.R. 396(E) (Hindi and English versions) published in Gazette of India dated the 2nd April, 1992 together with an explanatory memorandum regarding exemption to Sir John Bourn, Comptroller and Auditor General of the United Kingdom and three members of the party who visited India from the 12th April, 1992 to the 21st April, 1992, from the payment of foreign travel tax under section 41 of the Finance Act, 1979. [Placed in Library. See No. LT2041/92]

Statement Showing Action taken by Government in Various Assurances, Promises and Undertakings by the Minister during Various Sessions of Lok Sabha.

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRIRANGARAJAN KUMARAMANGALAM): I beg to lay on the Table a copy each of the following statements (Hindi and English versions) showing action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Eighth, Ninth and Tenth Lok Sabha:-

- (1) Statement No. XXIX - II Part of Eighth Session, 1987. [Placed in Library. See No. LT2041A/92]
- (2) Statement No. XXVIII - Tenth Session, 1988 [Placed in Library. See No. LT2042A/92]
- (3) Statement No. XXIII - Eleventh Session, 1988. [Placed in Library. See No. LT2043/92]
- (4) Statement No. XX - Thirteenth Session, 1989 [Placed in Library. See No. LT2044/92]
- (5) Statement No. XVII - Fourteenth Session, 1989. [Placed in Library. See No. LT2045/92]

Eighth
Lok
Sabha